

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3313  
ANSWERED ON:16.03.2011  
INDIAN AGREEMENTS  
Tewari Shri Manish

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) the details of the International Conventions/ treaties/agreements/instruments which have been negotiated by India at the United Nations or various other Multi Lateral organizations where the negotiations have culminated but to be signed by India alongwith the reasons for not signing them;
- (b) the number of agreements/instruments signed but not ratified by the Government alongwith the reasons for not signing the International convention on corruption; and
- (c) the reasons for India not being a signatory to the International Criminal court process?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED)

- (a) & (b) The subject matter of these conventions/ treaties/agreements fall within the jurisdiction of various Ministries/Departments of the Government of India. The required information is being collected from them and shall be made available as soon as possible. India signed the United Nations Convention against Corruption on 9th December 2005.
- (c) India is not a signatory to the Rome Statute on the International Criminal Court (ICC) as it has some reservations on preserving the primacy of national judicial process in relation to ICC. There are also questions concerning the relationship between United Nations Security Council and the ICC. The Government is, however, carefully watching the developments and the functioning of the Court.